

Cairn to target more cos to recover money from govt

AMMAR ZAIDI
New Delhi, June 27

AFTER AIR INDIA, Britain's Cairn Energy plans to target assets of state-owned firms and banks in countries from the US to Singapore as it looks to ramp up efforts to recover the amount due from the Indian government after winning an arbitration against levy of retrospective taxes.

A lawyer representing the company said Cairn will bring lawsuits in several countries to make state-owned firms liable to pay the \$1.2 billion plus interest and penalties that are due from the Indian government.

Last month, Cairn brought a lawsuit in the US District Court for the Southern District of New York pleading that Air India is controlled by the Indian government so much that they are 'alter egos' and the airline should be held liable for the arbitration award.

"There are a number of state enterprises which we are considering for enforcement action. Enforcement action will be soon and it may not be in the US," Dennis Hranitzky, head of the sovereign litigation practice at Quinn Emanuel Urquhart & Sullivan, a law firm representing the company, told PTI.

Pressed by its shareholders

ARBITRATION AGAINST \$1.2-BN TAX



■ The British firm looks to recover dues from the Indian govt after winning an arbitration against levy of taxes

■ Cairn has identified \$70 bn of assets overseas for potential seizure

■ The assets identified range from Air India's planes to vessels belonging to the Shipping Corporation of India, and properties owned by state banks to oil and gas cargoes of PSUs

■ Last month, Cairn brought a lawsuit in the US court pleading that Air India should be held liable for the arbitration award

A three-member international arbitration tribunal that consisted of one judge appointed by India had unanimously in December overturned levy of taxes on Cairn retrospectively and ordered refund of shares sold, dividend confiscated and tax refunds withheld to recover such demand.

The government of India, despite participating in the arbitration proceeding over four years, has not accepted the award and has filed a 'setting aside' petition in a court in Netherlands — the seat of the arbitration.

— some of whom are biggies of the financial world, Cairn is seeking to recover the award by confiscating assets and bank accounts of state-owned entities in foreign countries.

"The (arbitration) award is registered and either recognised or soon to be recognised in several countries, and Cairn will continue to ramp up enforcement proceedings around the world to pursue the value of the award for its international shareholders," he said.

He, however, refused to either name the companies that Cairn will target or the countries where lawsuits will be filed.

—PTI

India's coal import rises 30% to 22 million tonne in April

INDIA'S COAL IMPORT rose 30.3% to 22.27 million tonne in April amid supply concerns and demand for pre-monsoon restocking of dry fuel.

The country had imported 17.09 million tonne of coal in April last year, according to a provisional compilation by mjunction services, based on monitoring of vessels' positions and data received from shipping companies.

"India's coal and coke imports in April 2021 through the major and non-major ports are estimated to have increased by 30.3% over April 2020... Imports in April 2021 stood at around 22.27 million tonne (MT) as against 17.09 MT imported in April 2020," it said.

"The demand for pre-monsoon restocking and supply concerns led to a surge in coal import during the month under review," Vinaya Varma, MD & CEO, mjunction services, said. —PTI

STATE BANK OF INDIA
AML/CFT Department, Corporate Centre,
4th Floor, Administrative Office Building, A-5, Nehru Place,
Tonk Road, Jaipur-302015

REQUEST FOR PROPOSAL

State Bank of India has issued a Request for Proposal (RFP) for engagement of a Consultant for "Development of a new Customer Risk Categorization (CRC) model". (RFP No. AML-CFT/002/2021-22 dated 28.06.2021).

Kindly visit Bank's website <https://bank.sbi> & check "Procurement News" section and e-Procurement agency portal <https://etender.sbi/SBI> for details.

Place : Jaipur (Rajasthan) **DGM (AML-CFT)**
Date : 28.06.2021 **(Projects & Process Improvement)**

REQUEST FOR PROPOSAL (RFP)

RFP NO: NBFC ALLIANCES/2021-22/1 DATED: 19/06/2021

Bids are invited by State Bank of India from the eligible bidders for engagement of a Consultant for operationalising Co-lending Model with NBFCs. For details, please visit 'Procurement news' at <https://www.sbi.co.in> or <https://bank.sbi>

Commencement of download of RFP: From 25/06/2021.

Last date and time for submission of bids: 26/07/2021 up to 15:00 hrs.

Deputy General Manager (NBFC Alliances)

NOTICE TO SALE OF ASSETS
SRS LIMITED – IN LIQUIDATION
CIN: L74999HR2000PLC040183
Registered & Corporate office: 2nd Floor, SRS Multiplex, Sector-12, Faridabad, Haryana- 121007
Liquidator: Mr. Ashok Kumar Gulla
Liquidator's Address: 23, South Patel Nagar, New Delhi - 110008

SALE OF ASSETS IN LIQUIDATION UNDER INSOLVENCY AND BANKRUPTCY CODE 2016
E-AUCTION SALE NOTICE

Sale of assets owned by SRS Limited forming part of Liquidation estate in possession of the liquidator appointed by Hon'ble National Company Law Tribunal, Chandigarh Bench vide order dated 15.10.2019.
The sale of E-Auction shall be done through <https://ncltauction.auctiontiger.net>

S. No.	Assets	Block	Reserve Price (In Rs.)	Earnest Money Deposit (In Rs.)
1.	SRS Patiala Cinema Assets located at Omaxe Mall, Near Kali Mandir, Patiala, Punjab- 147001	Block 1	2,13,00,000	21,30,000
2.	SRS Pristine Cinema Assets located at Sec-31, Pristine Mall, Faridabad-121003.	Block 2	39,00,000	3,90,000
3.	100% Equity shares of SRS Entertainment India Limited.	Block 3	3,73,24,800	37,32,248
4.	"SRS Cinemas" Brand	Block 4	48,60,000	4,86,000

E-Auction will be conducted on "As is where is basis", "As is what is basis", "Whatever there is basis" and "No recourse" basis.

Last Date for carrying out due diligence and submission of Earnest Money Deposit is 12.07.2021. The E-Auction shall be conducted on 14.07.2021. Incremental bids may be submitted with the increment of Rs. 2,00,000 for Block 1 – Block 4.

Auction Timings ---- Block 1 to Block 4 ---- 10:00 A.M. to 04:00 P.M.

In case the bids are received in last 15 minutes then the bid timings shall get extended by another 15 minutes. Complete e-auction process document containing the details of assets and other relevant information are available at the website <https://ncltauction.auctiontiger.net> or through email at ip.srs@bsa.in For any support relating to Auction tiger kindly contact Mr. Praveenkumar Thevar 9722778828, 079-88136854/55/51, 079-88136800.

For further details, please contact Mr. Ashok Kumar Gulla at cell no. +91-9674713222, Mr. Dheeraj Madan at cell no. +91-999908581 and Ms. Prerna Jain at cell no. +91-7011096895.

Sd/-
Ashok Kumar Gulla
Liquidator for SRS Limited
IBBI/PA-003/IP-N00024/2017-2018/10174
ashok.gulla@bsa.in; ip.srs@bsa.in
RBSA Restructuring Advisors LLP
Flat No.23, I A P L House, 2nd Floor, South Patel Nagar, New Delhi, 110008

ADVERTISMENT IN ACCORDANCE UNDER REGULATION 18(7) IN TERMS OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVER) REGULATIONS, 2011, AS AMENDED AND CORRIGENDUM TO THE DETAILED PUBLIC ANNOUNCEMENT WITH RESPECT TO THE OPEN OFFER TO THE SHAREHOLDER OF SPECULAR MARKETING AND FINANCING LIMITED
CIN: (LS1900MH1985PLC034994)
Registered Office: EC-4052, 4th Floor, Bharat Diamond Bourse, BKC, Mumbai City MH - 400051
Tel No.: 022-22657425 | Email ID: specmkt@gmail.com | Website: www.specularkmarketing.com

This advertisement ("Offer Opening Public Announcement") and Corrigendum is being issued by Fast Track Finsec Private Limited ("Manager to the Offer") on behalf of Mr. Sanjiv Mulchand Sawla ("Acquirer 1") (PAN: AAHP57500A), Mr. Mulchand Lakshamsi Sawla ("Acquirer 2") (PAN: AAIP50440C), pursuant to Regulation 18(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulation, 2011, as amended ("SEBI (SAST) Regulation, 2011"/"Regulation"), in respect of the Open Offer to acquire upto 2,20,480 (Two Lakh Twenty Thousand Four Hundred and Eighty) Equity Shares of INR 10/- (Rupees Ten Only) each of Specular Marketing and Financing Limited ("Specular" or "the Target Company" or "TC") representing 26.00% of the Expanded shares capital on a fully diluted basis carrying voting rights of the Target Company. The Detailed Public Statement ("DPS") with respect to the Offer and published in Financial Express (English - All Edition), Jansatta (Hindi - All edition) and Mumbai Lakshdeep (Mumbai edition) on April 16th, 2021 (Friday).

- Offer Price:**
The Offer Price is INR 100/- (Rupees One Hundred Only) per Equity Share. There has been no revision in the Offer Price.
- Recommendations of the Committee of the Independent Directors of the Target Company**
The Committee of the Independent Directors of the Target Company ("IDC") published its recommendations on the Offer on June 25th, 2021 in the same newspapers where the DPS was published. Based on the review, IDC Members believe that the Offer is fair and reasonable in line with the SEBI (SAST) Regulations, 2011.
- The offer is not a competing offer in terms of the Regulation 20 of SEBI (SAST) Regulations, 2011.** There was no competing offer to the Offer and the last date for making such competing offer has expired. The offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(I) of SEBI SAST Regulations, 2011.
- Dispatch of Letter of Offer to the public shareholders**
The dispatch of the Letter of Offer to all the Public Shareholders of the Target Company holding Equity Share on the Identified Date i.e. Tuesday, June 15th, 2021 has been completed through the registered post on June 22nd, 2021. The Identified Date was relevant only for the purpose of determining the Public Shareholders as on such date to whom the Letter of Offer was to be sent. It is clarified that all the Holders (registered or unregistered) of Equity Shares (except the Acquirers and PAC) are eligible to participate in the Offer any time during the Tendering Period. A copy of the Letter of Offer (which includes the Form of Acceptance - cum- Acknowledgment) is also available on the SEBI's website (www.sebi.gov.in).
- Instructions to the Public Shareholders**
 - In case the shares are held in physical form
Public Shareholders holding Equity Shares in physical form may participate in the Open Offer through their respective Selling Broker by providing the relevant information and documents as mentioned in paragraph 8.2 (page 19) of the LoF.
 - In case the shares are held in demat form
Public Shareholders who desire to tender their Equity Shares in the electronic / dematerialized form under the Offer would have to do so through their respective Selling Brokers by giving the details of Equity Shares they intend to tender under the Offer and as per the procedure specified in paragraph 8.3 (page 20) of the LoF
- Procedure for Tendering the Shares in case of Non-Receipt of the Letter of Offer**
In case of non-receipt of the LoF, the Public Shareholders holding the Equity Shares may download the same from the website of SEBI at www.sebi.gov.in, Manager to the Offer at www.ftfinsec.com and BSE at www.bseindia.com. Alternatively, they may participate in the Offer by providing their application in plain paper in writing signed by all shareholder(s), stating name, address, number of Equity Shares held, client ID number, DP name, DP ID number, number of Equity Shares tendered and other relevant documents and other relevant documents as mentioned in Paragraph 8.5 (Page 21) of the LoF.
- Any other change suggested by SEBI in their comments to be incorporated**
In terms of Regulation 16(I) of the SEBI SAST Regulations, 2011 the draft Letter of Offer was submitted to SEBI on April 26th, 2021 (Draft Letter of Offer). On June 14th, 2021, SEBI, vide its email, issued its comments on the Draft Letter of Offer. These comments have been incorporated in the Letter of Offer. These comments and other key changes (occurring after the date of the Public Announcement) have been incorporated in the LoF. These changes in the LoF include the following: (i) on page no. 2, updates to the schedule of major activities of the Open Offer, and consequential updates to the dates mentioned in the LoF; (ii) on page no. 1, PAN of acquirer mentioned in LoF; (iii) on page no. 1 and page no. 11 at point 3.2 Number of Shares revised as per corrigendum issued in the matter; (iv) on page no. 17 Pre and Post offer shareholding Pattern of target company; (v) in para 6, 6.2.3, 6.2.4 and 9 on pages 18, 19 and 23.
- Any other material change from the Date of Public Announcement**
There have been no material changes in relation to the Offer since the date of the PA, save as otherwise disclosed in the Corrigendum to PA, DPS and DLOF and are disclosed below for reference:
 - Upward Revision of the Offer Size:** The Offer Size being 64,480 (Sixty Four Thousand Four Hundred Eighty) Equity Share representing 26% of the total share capital of the Company has been revised to 2,20,480 (Two Lakh Twenty Thousand Four Hundred Eighty Only) Equity Shares representing 26% of the Expanded Share Capital.
 - Fund Requirements:** Consequently the upward revision of the Offer Size as mentioned above, the total fund requirement for the Offer (assuming full acceptance) is INR 2,20,48,000/- (Rupees Two Crores Twenty Lakhs Forty Eight Thousand Only) ("Revised Maximum Consideration") for acquisition of revised offer size 2,20,480 equity shares.
 - Revision of Escrow Account:** The Acquirers have enhanced the value of the Escrow Account and have made a cash deposit of 17,00,000/- (Rupees Seventeen Lakh) and deposit/pledge Equity Shares of the value of INR 39,38,500/- (Rupees Thirty Nine Lakh Thirty Eight Thousand Five Hundred Only) of the Titan Company Limited, Indusind Bank Limited and Larsen & Toubro Limited with the Merchant Banker being more than 25% of the total consideration payable to the shareholders under the offer (assuming full acceptance by the shareholders) to realize the value of the Escrow Account in terms of Regulation 21(I) of the SEBI (SAST) Regulations, 2011
- Status of Statutory and Other Approvals**
As of the date of the LoF, to the best of the knowledge of the Acquirer and PACs, there are no statutory or other approvals required to complete the Offer.
However, in case any statutory approvals are required by the Acquirer / the PACs at a later date before closure of the Tendering Period, the Offer shall be subject to such statutory approvals and the Acquirer shall make the necessary applications for such statutory approvals.
NRI and OCB holders of the Equity Shares, if any, must obtain all requisite approvals required to tender the Equity Shares held by them in this Offer (including but not limited to, the approval from the RBI, since the Equity Shares validly tendered in this Offer will be acquired by a non-resident entity), if applicable, and submit such approvals along with the Form of Acceptance and other documents required to accept this Offer.
Further, if the Public Shareholders who are not persons resident in India (including NRIs, OCBs, FIs and FPIs) had required any approvals (including from the RBI or any other regulatory body) at the time of the original investment, in respect of the Equity Shares held by them currently, they will be required to submit copies of such previous approvals along with the other documents required to be tendered to accept this Offer.
If such approvals are not submitted, the Acquirer and the PACs reserve the right to reject such Equity Shares tendered pursuant to this Offer. If the Equity Shares are held under the general permission of the RBI, the non-resident Shareholders should state that the Equity Shares are held under such general permission and whether such Equity Shares are held on a repatriable basis or a non-repatriable basis.
- Schedule of Activities**
The Schedule of Activities has been revised and the necessary changes have been incorporated in the LoF at all relevant places. The Revised Schedule of Activities is in compliance with the applicable provisions of SEBI (SAST) Regulations, 2011 and the same is as under:

Activity	Schedule	
	Day and Date	Revised Day and Date
Date of the Public Announcement	08.04.2021 (Thursday)	08.04.2021 (Thursday)
Date of publishing of the DPS	16.04.2021 (Friday)	16.04.2021 (Friday)
Last date of filing of the draft Letter of Offer with SEBI	26.04.2021 (Monday)	26.04.2021 (Monday)
Last date of Public Announcement for a Competing Offer(s)	18.05.2021 (Tuesday)	18.05.2021 (Tuesday)
Last date for receipt of comments from SEBI on the draft Letter of Offer (in the event SEBI has not sought clarification or additional information from the Manager to the Offer)	18.05.2021 (Tuesday)	14.06.2021 (Monday)
Identified Date*	19.05.2021 (Wednesday)	15.06.2021 (Tuesday)
Last date by which Letter of Offer will be dispatched to the Public Shareholders whose name appears on the register of members on the Identified Date	26.05.2021 (Wednesday)	22.06.2021 (Tuesday)
Last date by which the Committee of Independent Directors of the Board of Directors of the Target Company shall give its recommendations to the Public Shareholders of the Target Company for this Offer	31.05.2021 (Monday)	25.06.2021 (Friday)
Last date for Upward revision in Offer Price/ Offer Size	28.05.2021 (Friday)	24.06.2021 (Thursday)
Date of Publication of Offer opening Public Announcement in the newspaper in which DPS has been published	01.06.2021 (Tuesday)	28.06.2021 (Monday)
Date of commencement of Tendering Period ("Offer Opening Date")	02.06.2021 (Wednesday)	29.06.2021 (Tuesday)
Date of closure of Tendering Period ("Offer Closing date")	15.06.2021 (Tuesday)	12.07.2021 (Monday)
Last date of communicating the rejection/ acceptance and completion of payment of consideration or refund of Equity Shares to the Public Shareholders of the Target Company	28.06.2021 (Monday)	26.07.2021 (Monday)
Last Date for issue of post-offer advertisement	21.06.2021 (Monday)	16.07.2021 (Friday)

*Identified date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer will be sent. It is clarified that all the Shareholders (registered or unregistered) of the Target Company (except the acquirer and the selling Shareholder) are eligible to participate in this offer any time during the tendering period of the Offer.

- Other Information:**
 - The Acquirers accept full responsibility for the obligations of the Acquirers and the PACs as laid down in terms of the SEBI (SAST) Regulations and for the information (other than such information as has been provided or confirmed by the Target Company) contained in this Offer Opening Public Announcement cum Corrigendum.
 - This Offer Opening Public Announcement cum Corrigendum would also be available on websites of SEBI at www.sebi.gov.in, Manager to the Offer at www.ftfinsec.com, and BSE at www.bseindia.com.

Issued by Manager of the Offer on behalf of the Acquirer:

Fastrack Finsec
Category-4 Merchant Banker

FAST TRACK FINSEC PRIVATE LIMITED
B-502, Statesman House, 148 Barakhamba Road, New Delhi - 110001
Telephone: +91-11-43029089 | Email: vikasverma@ftfinsec.com
Investor Grievance Email: investor@ftfinsec.com
Website: www.ftfinsec.com
Contact Person: Mr. Vikas Kumar Verma
SEBI Reg. No: INM000012500 | CIN: U65191DL2010PTC200381

Date: June 27, 2021
Place: New Delhi

For & On behalf of Acquirers

Sd/-

Mr. Sanjiv Mulchand Sawla
(Acquirer 1)

Mr. Mulchnad Lakshamsi Sawla
(Acquirer 2)

REPCO HOME FINANCE LIMITED
CIN - L65922TN2000PLC044655
Registered Office: Repco Tower, No. 33, North Usman Road, T.Nagar, Chennai 600 017

Corporate Office: Third Floor, Alexander Square, Old No.34 & 35, New No.2, Sardar Patel Road, Guindy, Chennai-600032
Ph: (044) - 42106650 Fax: (044) - 42106651
E-mail: cs@repcohome.com Website: www.repcohome.com

EXTRACT OF STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2021 (Rs.in Crore)

S.No.	Particulars	STANDALONE				CONSOLIDATED					
		QUARTER ENDED		YEAR ENDED		QUARTER ENDED		YEAR ENDED			
		31.03.2021 (Audited)	31.12.2020 (Un-audited)	31.03.2020 (Audited)	31.03.2021 (Audited)	31.03.2020 (Audited)	31.12.2020 (Un-audited)	31.03.2020 (Audited)	31.03.2021 (Audited)		
1.	Total Income from Operations	340.34	359.75	346.11	1,392.23	1,351.10	340.34	359.75	346.11	1,392.23	1,351.10
2.	Net Profit for the period (before Tax, Exceptional and / or Extraordinary items)	89.56	106.06	68.95	389.79	360.19	89.56	106.06	68.95	389.79	360.19
3.	Net Profit for the period before tax (after Exceptional and / or Extraordinary items)	89.56	106.06	68.95	389.79	360.19	89.56	106.06	68.95	389.79	360.19
4.	Net Profit for the period after tax (after Exceptional and / or Extraordinary items)	63.20	79.60	47.70	287.60	280.35	63.20	79.60	47.70	287.60	280.35
5.	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	63.77	79.85	47.18	288.05	279.75	65.57	82.39	55.38	300.66	297.54
6.	Paid up Equity Share Capital	62.56	62.56	62.56	62.56	62.56	62.56	62.56	62.56	62.56	62.56
7.	Reserves (excluding Revaluation Reserve)				1,996.73	1,724.31				2,050.30	1,767.48
	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) (In Rs.)										
(a) Basic		10.10	12.72	7.62	45.97	44.81	10.39	13.13	8.94	47.99	47.66
(b) Diluted		10.10	12.72	7.62	45.97	44.81	10.39	13.13	8.94	47.99	47.66

Note: The above is an extract of the detailed format of Quarterly / Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly / Annual Audited Financial Results are available on the Stock Exchange websites, namely: The National Stock Exchange of India Ltd-www.nseindia.com; The Bombay Stock Exchange Limited - www.bseindia.com and the Company's website-www.repcohome.com

For Repco Home Finance Ltd.,
Sd/- (Yashpal Gupta)
Managing Director

Place : Chennai
Date : 26.06.2021

ASHIANA HOUSING LIMITED
Regd. Off. : 5F Everest, 46/C, Chowringhee Road, Kolkata - 700071
Head off. : 304, Southern Park, Saket District Centre, Saket, New Delhi - 110017, Telephone number : 011-4265 4265
Fax : 011-4265 4200, Official E-mail : investorrelations@ashianahousing.com, Website : www.ashianahousing.com
CIN : L70109WB1986PLC040864

STATEMENT OF STANDALONE AND CONSOLIDATED AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED ON 31st MARCH, 2021 (₹in Lakhs except Ratios)

Sl. No.	Particulars	STANDALONE				CONSOLIDATED			
		Quarter ended 31.03.2021 (Audited)	Year ended 31.03.2021 (Audited)	Quarter ended 31.03.2020 (Audited)	Year ended 31.03.2020 (Audited)	Quarter ended 31.03.2021 (Audited)	Year ended 31.03.2021 (Audited)	Quarter ended 31.03.2020 (Audited)	Year ended 31.03.2020 (Audited)
1	Total Income From Operations	6,972	21,711	8,926	27,373	8,136	25,931	9,859	31,732
2	Net Profit/(Loss) For The Period (Before Tax, Exceptional And /Or Extraordinary Items)	(575)	308	8,531	(1,907)	(625)	30	368	(2,199)
3	Net Profit/(Loss) For The Period Before Tax (After Exceptional And /Or Extraordinary Items)	(575)	308	(1,344)	(3,646)	(625)	30	(1,371)	(3,938)
4	Net Profit/(Loss) For The Period After Tax (After Exceptional And /Or Extraordinary Items)	(580)	363	(866)	(2,819)	(564)	172	(812)	(3,024)
5	Total Comprehensive Income For The Period [Comprising Profit / (Loss) For The Period (After Tax) And Other Comprehensive Income (After Tax)]	(559)	475	(935)	(2,782)	(520)	408	(863)	(2,895)
6	Equity Share Capital	2,047	2,047	2,047	2,047	2,047	2,047	2,047	2,047
7	Other Equity		73,546		73,378		73,032		72,930
8	Networth		75,593		75,425		75,079		74,977
9	Paid up Debt Capital/ Outstanding Debt	4677.28	4677.28	8394.00	8394.00	4677.28	4677.28	8394.00	8394.00
10	Debt Equity Ratio		0.07		0.16		0.07		0.17
11	Earnings Per Share (Of Rs. 2/- Each) (For Continuing & Discontinued Operations)- Basic And Diluted	(0.55)	0.46	(0.91)	(2.72)	(0.51)	0.40	(0.84)	(2.83)
12	Debt Service Coverage Ratio		0.90		(0.06)		0.72		(0.13)
13	Interest Service Coverage Ratio		1.23		(0.12)		1.02		(0.29)

Notes :

- The Consolidated and Standalone Financial Results for the Quarter and Year ended as on 31st March, 2021 have been reviewed by the Audit Committee in its meeting held on 25th June 2021 and approved by the Board of Directors at their meeting held on 26th June, 2021.
- The above results are an extract of the detailed format of the Financial Results for Quarter and Year ended on 31st March, 2021 filed with stock exchanges pursuant to Regulation 33 & 52 of the Securities and Exchange Boards of India (Listing Obligations and Disclosure requirements) Regulations, 2015. The full format of both these results, standalone and consolidated, are available on the stock exchange website(s) NSE www.nseindia.com, BSE www.bseindia.com and on Company's website www.ashianahousing.com
- For the items referred in sub-clauses (a), (b), (d) and (e) of the Regulation 52 (4) of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015, the pertinent disclosures have been made to the Stock Exchange(s) at NSE www.nseindia.com, BSE www.bseindia.com and on Company's website www.ashianahousing.com
- These results have been prepared in accordance with IND AS as per prescribed under Companies Act, 2013.
- The key standalone financial information is as under :

Particulars	Quarter ended 31.03.2021 (Audited)	Year ended 31.03.2021 (Audited)	Quarter ended 31.03.2020 (Audited)	Year ended 31.03.2020 (Audited)
Turnover	6,625	19,152	8,226	25,808
Profit before tax (Before Tax, Exceptional And /Or Extraordinary Items)	(575)	308	8,531	(1,907)
Profit before tax (After Exceptional And /Or Extraordinary Items)	(575)	308	(1,344)	(3,646)
Profit after Tax	(580)	363	(866)	(2,819)

6) The figures for the quarter ended 31st March, 2021 and 31st March, 2020 are the balancing figures between the audited figures in respect of the full financial year and the unaudited published figures upto nine months of the relevant financial year.

For and on behalf of the Board of Directors
Ashiana Housing Limited
Varun Gupta
(Whole Time Director)

Place : New Delhi
Date : 26th June, 2021

सोमवार, दि. २८ जून २०२१

टाणे ग्रामीण भागात लसीकरणाचा वेग वाढवावा

ठाणे, दि. २७, (प्रतिनिधी) : ठाणे ग्रामीण क्षेत्रात लसीकरणाचा वेग वाढवण्यावर भर द्यावा, कोरोना प्रतिबंधक लसीकरणसाठी लाभार्थी अस्पन्ना या सर्व नागरिकांचे लसीकरण पूर्ण होईल, याष्टीने नियोजन करणे असे निर्देश मुख्य कार्यकारी अधिकारी डॉ. भाऊसाहेब दांगडे यांनी आरोग्य विभागाला दिले आहेत. कोरोनाच्या तिसऱ्या लाटेच्या पार्श्वभूमीवर आरोग्य यंत्रणा सज्ज झाली असतानाच ग्रामीण भागात मोठ्या प्रमाणावर लाभार्थी नागरिकांचे लसीकरण व्हावे यासाठी जिल्हा परिषद प्रशासनाकडून शर्थीचे प्रयत्न सुरू आहेत. लसीकरणाची प्रक्रिया सहज सुलभ व्हावी यासाठी ऑनलाईन आणि प्रत्यक्ष केंद्रावर नोंदणीची सुविधा उपलब्ध करवण्यात आली आहे. प्रत्येक केंद्राला दिलेले उद्दिष्ट साध्य करण्याबरोबर नागरिकांना लसीकरणसाठी माहिती, शिक्षण आणि संवादाद्वारे प्रोत्साहित करण्याच्या सूचना मुख्य कार्यकारी अधिकारी भाऊसाहेब दांगडे यांनी आरोग्य विभागाला केल्या आहेत. लसीकरणसम नागरिकांची आरोग्य तपासणी, सर्वेक्षण आणि कोरोना चाचणीचे प्रमाण वाढवण्याबरोबर भर देण्यास सांगितले आहे. या आढावा बैठकीस अतिरिक्त मुख्य कार्यकारी अधिकारी डॉ. रुपाली सातपुते, उपमुख्य कार्यकारी अधिकारी अर्जुन्य पवार, ग्रामपंचायत उपमुख्य कार्यकारी अधिकारी हंदाकत पवार आणि जिल्हा आरोग्य अधिकारी डॉ. मनीष रेंडे उपस्थित होते. ठाणे जिल्ह्यातील ग्रामीण भागात आपातपर्वत १ लाख ४५ हजार ४१ नागरिकांचे लसीकरण झाले आहे. सध्यास्थितीत १८ वर्षावरील सर्व नागरिकांचे लसीकरण करण्याची सुविधा सर्व शासकीय लसीकरण केंद्रावर करण्यात आली आहे. ग्रामीण भागातील लाभार्थी नागरिकांचे लसीकरण वेगाने होण्यासाठी ३३ प्राथमिक आरोग्य केंद्रे, १९ उपकेंद्रे, ग्रामीण रुग्णालय, उपरुग्णालयामध्ये लसीकरणाची सुविधा उपलब्ध करवणात आलेली आहे.

ढापुयात ११६ जणांचे

बोगस लसीकरण

ठाणे, दि. २७, (प्रतिनिधी)

: मुंबई पोलिसांनी बोगस

लसीकरणप्रकरणी अटक केलेल्या आरोपींनी ठाण्यातील 'रेनुबाय डॉट कॉम' या कंपनीतील कर्मचारी आरोप त्यांचे कुटुंबीय असे एकूण ११६ जणांना बोगस लस दिल्याचा प्रकार उघडकीस आला आहे. या प्रकरणी नौपाडा पोलीस ठाण्यात मुंबईत दाखल करण्यात आला आहे. मुंबईतील बोगस लसीकरणप्रकरणी महेंद्र सिंह, श्रीकांत माने, संजय गुगुला, सीमा अहुजा आणि करीम यांना मुंबई पोलिसांनी अटक केली आहे. या आरोपींच्या चौकशीमध्ये त्यांनी २६ मे रोजी ठाण्यातील नितीन कंपनी येथील रेनुबाय डॉट कॉम विमा कंपनीतील कर्मचारी आरोप त्यांचे कुटुंबीय असे एकूण ११६ जणांचे लसीकरण केलेल्याचे सांगितले. लस घेणाऱ्या प्रत्येक व्यक्तीकडून आरोपींनी एक हजार रुपये घेतल्याचे समजते. याबाबत माहिती मिळाल्यानेच कंपनीच्या अधिकार्यांनी या प्रकरणी नौपाडा पोलीस ठाण्यात तक्रार दाखल केली. त्याआधारे नौपाडा पोलिसांनी घाबरीत आरोपींविरुद्धात गुन्हा दाखल केला आहे. या आरोपींचा ताब्यात मिळवण्यासाठी नौपाडा पोलिसांनी प्रयत्न सुरू केले आहेत.

बनावट यूएलसी

प्रमाणपत्र प्रकरण: मिरा-

भाइदर महापालिकेचा

मीरा. दि. ३७. (प्रतिनिधी):

मिरा-भाईंदर शहरातील गाजलेल्या
युएलसी घोट्यातील मुख्य

आरोपीला अटक करण्यात आली आहे. या गुन्ह्यातील प्रमुख

आरोपी असलेला महापालिकेचा
साहाय्यक संचालक आणि

नगररचनाकार दिलीप घेवारे गेल्या
दोन आठवड्यांपासून फरार होता.

गुरुवारी सकाळी गुजरातच्या सूरत येथे ठाणे गुन्हे शाखेने कारवाई करत

त्याला बेड्या ठोकल्या आहेत. ठाणे
गुन्हे अन्वेषण शाखेने या प्रकरणात

आतापर्यंत तीन जणांना आधीच
अटक केली आहे. मिरा-भाईंदर

महापालिकेचे निवृत्त साहाय्यक
नगररचनाकार सत्यवान धनेगावे

(५४), कनिष्ठ आरेखक भरत
कांबळे (५६) आणि वास्तुविशारद

मदतनीस शेखर लिमये (५५) अशी
अटकेत असलेल्या आरोपींची

नावे आहेत. मुख्य आरोपी दिलीप
घेवारे दोन आठवड्यांपासून फरार

होता. अटकपूर्व जामिनासाठी त्याने सत्र न्यायालयात अर्ज केला होता.

आज त्याच्या अटकपूर्व जामिनाची सुनावणी सत्र न्यायालयात ठेवण्यात

आली आहे. त्याच्या आधीच गुन्हे
शाखेने त्याला अटक केली आहे.

मिरा-भाईंदर शहरात २०१६ मध्ये
सुमारे १०२ कोटींचा यूएलसी घोटाला

झाला होता. मिरा-भाईंदर शहराच्या
विकास आखड्यानुसार जमीन

रहिवास क्षेत्रात असतानाही ती हरित
क्षेत्रात दाखवून काही विकासकांनी

यूएलसीच्या सवलतीसाठी बनावट प्रमाणपत्रे मिळविली होती. त्याआधारे

त्यांना महापालिकेकडून परवानग्या
घेऊन इमारतींचे बांधकाम केले

आणि शासनाची आर्थिक फसवणूक केली होती. याबाबत प्राप्त झालेल्या

तक्रारांच्या आधार ठाण पोलिसाना
गुन्हा दाखल केला होता. त्यावेळेस

या गुन्ध्यात पाचजणांना अटक झाली होती. परंतु या गुन्ध्याचा तपास

अचानकपण थडावला हाता. या
घोटाळ्याची फाईल ठाणे पोलिसांच्य

गुन्ह अन्वषण शाखन पाच वषानतर
पुन्हा उघडून तपास सुरू केला.

Libas Consumer Products Limited
(formerly known as libas Designs limited)
CIN: L18101MH2004PLC149489
Regd. Off.: 401, 4th Floor, Crecent Royale,
Off New Link Road Lokhanwala Complex, Andheri (West), Mumbai-400053
Phone: +91 22 4976 7404/7396
Website: www.libasdesignsintltd.com, E-Mail: cs@libas.co.in

NOTICE

Members of the company are hereby informed that the company has on Saturday, June 26, 2021 completed the dispatch of Postal Ballot Notice through e-voting under Section 108 and 110 of the Companies Act, 2013 read with Rule 20 and 22 of the (Management and Administration) Rules, 2014 whose name appear in the Register of Members as on Friday, June 25, 2021 for transacting following business through postal ballot remote e-voting means:

1. Authorisation under Section 186 of the Companies Act, 2013 2. Approval of a proposed upside sharing agreement to be entered into between: (a) Mr. Riyaz Ganji (one of the promoters and a whole time director of the Company); and (b) Mr. Ravi Sheth, Mr. Arjun Sheth, Mr. Rahul Sheth and Ravi K Sheth Trust.

The Postal Ballot Notice has also been uploaded on our website www.libasdesignsintltd.com and on the website of NSDL, www.evoting.nsdl.com

The members are requested to take to the voting process through remote e-voting shall commence on Tuesday, June 29, 2021 (from 09:00 a.m.) and will remain open Wednesday, July 28, 2021 (upto 05:00 p.m.). Members holding shares as on cut-off date i.e. Friday, June 25, 2021 only can cast their vote by e-voting on the item set out in the Notice.

M/s SARK & Associates, Company Secretaries, Mumbai have been appointed as a scrutinizer for conducting the postal ballot process in fair and transparent manner.

The scrutinizer will submit his report to the Chairman of the Company after completion of scrutiny of voting process. The result shall be announced by the Chairman or any Director of the company on or before Friday, July 31, 2021 and will be communicated to the National Stock Exchange (NSE) and National Securities Depositories Services Limited (NSDL).

All grievances connected with the e-voting may be addressed to NSDL or the company.

For & on behalf of
Libas Consumer Products Ltd.
Riyaz Eqbal Ahmed Ganji
(Whole-time Director)
(DIN: 02236203)

June 28, 2021
Mumbai

ADVERTISMENT IN ACCORDANCE UNDER REGULATION 18(7) IN TERMS OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVER) REGULATIONS, 2011, AS AMENDED AND CORRIGENDUM TO THE DETAILED PUBLIC ANNOUNCEMENT WITH RESPECT TO THE OPEN OFFER TO THE SHAREHOLDER OF SPECULAR MARKETING AND FINANCING LIMITED CIN: (L51900MH1985PLC034994) Registered Office: EC-4052, 4th Floor, Bharat Diamond Bourse, BKC, Mumbai City MH - 400051 Tel No.: 022-22657423 Email Id.: specmkt@gmail.com Website: www.specularmarketing.com;			
This advertisement ("Offer Opening Public Announcement") and Corrigendum to be issued by Fast Track Finsec Private Limited ("Manager to the Offer") on behalf of Mr. Sanjiv Mulchand Sawla ("Acquirer 1") (PAN: AAHP57500A), Mr. Mulchand Lakshamsi Sawla ("Acquirer 2") (PAN: AAIPO5440G), pursuant to Regulation 18(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulation, 2011, as amended ("SEBI (SAST) Regulation, 2011"/"Regulation"), in respect of the open offer letter to acquire upto 2,20,480 (Two Lakh Twenty Thousand Four Hundred and Eighty) Equity Shares of INR 10/- (Rupees Ten Only) each of Specular Marketing and Financing Limited ("Specular" or "Target Company" or "TC") representing 26.00% of the Expanded shares capital on a fully diluted basis carrying voting rights of the Target Company. The Detailed Public Statement ("DPS") with respect to the Offer was published in Financial Express (English All Edition), Jansatta (Hindi - All edition) and Mumbai Laksheedep (Mumbai edition) on April16th, 2021(Friday)			
1.	Offer Price:	The Offer Price is INR 100/- (Rupees One Hundred Only) per Equity Share. There has been no revision in the Offer Price.	
2.	Recommendations of the Committee of the Independent Directors of the Target Company	The Committee of Independent Directors of the Target Company ("IDC") published its recommendations on the Offer on June 25 th , 2021 in the same newspapers where the DPS was published. Based on the review, IDC Members believe that the Offer is fair and reasonable in line with the SEBI (SAST) Regulations, 2011.	
3.	The Offer is not a competing offer in terms of the Regulation 20 of SEBI (SAST) Regulations, 2011.	There was no competing offer to the Offer and the last date for making such competing offer has expired. The Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(i) of SEBI SAST Regulations, 2011.	
4.	Dispatch of Letter of Offer to the public shareholders	The dispatch of the Letter of Offer to all the Public Shareholders of the Target Company holding Equity Share on the Identified Date is Tuesday, June 15 th , 2021 has been completed through the registered post on June 22 nd , 2021. The Identified Date was relevant only for the purpose of determining the Public Shareholders as on such date to whom the Letter of Offer was to be sent. It is clarified that all the Holders (registered or unregistered) of Equity Shares (except the Acquirers and PACs) are eligible to participate in the Offer any time during the Tendering Period. A copy of the Letter of Offer (which includes the Form of Acceptance -cum- Acknowledgment) is also available on the SEBI's website (www.sebi.gov.in).	
5.	Instructions to the Public Shareholders	a. In case the shares are held in physical form Public Shareholders holding Equity Shares in physical form may participate in the Open Offer through their respective Selling Broker by providing the relevant information and documents as mentioned in paragraph 8.2 (page 19) of the LoF. b. In case the shares are held in demat form Public Shareholders who desire to tender their Equity Shares in the electronic / dematerialized form under the Offer would have to do so through their respective Selling Brokers by giving the details of Equity Shares they intend to tender under the Offer and as per the procedure specified in paragraph 8.3 (page 20) of the LoF c. Procedure for Tendering the Shares in case of Non-Receipt of the Letter of Offer In case of non-receipt of the LoF, the Public Shareholders holding the Equity Shares may download the same from the websites of SEBI at www.sebi.gov.in, Manager to the Offer at www.ftfinsec.com and BSE at www.bseindia.com. Alternatively, they may participate in the Offer by providing their application in plain paper in writing signed by all shareholder(s), stating name, address, number of Equity Shares held, client ID number, DP name, DP ID number, number of Equity Shares tendered and other relevant documents and other relevant documents as mentioned in Paragraph 8.5 (Page 21) of the LoF.	
6.	Any other change suggested by SEBI in their comments to be incorporated	In terms of Regulation 16(i) of the SEBI SAST Regulations, 2011 the draft Letter of Offer was submitted to SEBI on April 26 th , 2021 (Friday) and the LoF, the Public Shareholders holding the Equity Shares issued its comments on the Draft Letter of Offer. These comments have been incorporated in the Letter of Offer. These comments and other key changes (occurring after the date of the Public Announcement) have been incorporated in the LoF. These changes in the LoF include the following: (i) on page no. 2, updates to the schedule of major activities of the Open Offer, and consequential updates to the dates mentioned in the LoF; (ii) on page no. 1, PAN of acquirer mentioned in LoF; (iii) on page no. 1 and page no. 11 at point 3.2 Number of Shares revised as per corrigendum issued in the matter; (iv) in page no. 17 Pre and Post offer shareholding Pattern of target company; (v) in para 6, 6.2.3, 6.2.4 and 9 on pages 18, 19 and 23.	
7.	Any other material change from the Date of Public Announcement	There have been no material changes in relation to the Offer since the date of the PA, save as otherwise disclosed in the Corrigendum to PA, DPS and DLOF and are disclosed below for reference:	
7.1.	Upward Revision of the Offer Size:	The Offer Size being 64,480 (Sixty Four Thousand Four Hundred Eighty) Equity Share representing 26% of the total share capital of the Company has been revised to 2,20,480 (Two Lakh Twenty Thousand Four Hundred Eighty Only) Equity Share representing 26% of the Expanded Voting Share Capital.	
7.2.	Fund Requirements:	Consequently the upward revision of the Offer Size as mentioned above, the total fund requirement for the Offer (assuming full acceptance) is INR 2,20,48,000/- (Rupees Two Crores Twenty Lakhs Forty Eight Thousand Only) (Revised Maximum Consideration) for acquisition of revised offer size 2,20,480 equity shares.	
7.3.	Revision of Escrow Account:	The Acquirers have enhanced the value of the Escrow Account and have made a cash deposit of 17,00,000/- (Rupees Seventeen Lakh) and deposit/pledge Equity Shares of the value of INR 39,38,500/- (Rupees Thirty Nine Lakh Thirty Eight Thousand Five Hundred Only) of the Titan Company Limited, Indusbank Bank Limited and Larsen & Toubro Limited with the Merchant Banker being more than 25% of the total consideration payable to the shareholders under the offer (assuming full acceptance by the shareholders) to realize the value of the Escrow Account in terms of Regulation 21(i) of the SEBI (SAST) Regulations, 2011	
8.	Status of Statutory and Other Approvals	As of the date of the LoF, to the best of the knowledge of the Acquirer and PACs, there are no statutory or other approvals required to complete the Offer. However, in case any statutory approvals are required by the Acquirer / the PACs at a later date before closure of the Tendering Period, the Offer shall be subject to such statutory approvals and the Acquirer shall make the necessary applications for such statutory approvals. NRI and OCB holders of the Equity Shares, if any, must obtain all requisite approvals required to tender the Equity Shares held by them in this Offer (including but not limited to, the approval from the RBI, since the Equity Shares validly tendered in this Offer will be acquired by a non-resident entity), if applicable, and submit such approvals along with the Form of Acceptance and other documents required to accept this Offer. Further, if the Public Shareholders who are not persons resident in India (including NRIs, OCBs, FIs and FPIs) had required any approvals (including from the RBI or any other regulatory body) at the time of the original investment, in respect of the Equity Shares held by them currently, they will be required to submit copies of such previous approvals along with the other documents required to be tendered to accept this Offer. If such approvals are not submitted, the Acquirer and the PACs reserve the right to reject such Equity Shares tendered pursuant to this Offer. If the Equity Shares are held under the general permission of the RBI, the non-resident Shareholders should state that the Equity Shares are held under such general permission and whether such Equity Shares are held on a repatriable basis or a non-repatriable basis	
9.	Schedule of Activities	The Schedule of Activities has been revised and the necessary changes have been incorporated in the LoF at all relevant places. The Revised Schedule of Activities is in compliance with the applicable provisions of SEBI (SAST) Regulations, 2011 and the same is as under:	
Activity		Schedule	
		Day and Date	Revised Day and Date
Date of the Public Announcement		08.04.2021 (Thursday)	08.04.2021 (Thursday)
Date of publishing of the DPS		16.04.2021 (Friday)	16.04.2021 (Friday)
Last date of filing of the draft Letter of Offer with SEBI		26.04.2021 (Monday)	26.04.2021 (Monday)
Last date of Public Announcement for a Competing Offer(s)		18.05.2021 (Tuesday)	18.05.2021 (Tuesday)
Last date for receipt of comments from SEBI on the draft Letter of Offer (in the event SEBI has not sought clarification or additional information from the Manager to the Offer)		18.05.2021 (Tuesday)	14.06.2021 (Monday)
Identified Date*		19.05.2021 (Wednesday)	15.06.2021 (Tuesday)
Last date by which Letter of Offer will be dispatched to the Public Shareholders whose name appears on the register of members on the Identified Date		26.05.2021 (Wednesday)	22.06.2021 (Tuesday)
Last date by which the Committee of Independent Directors of the Board of Directors of the Target Company shall give its recommendations to the Public Shareholders of the Target Company for this Offer		31.05.2021 (Monday)	25.06.2021 (Friday)
Last date for Upward revision in Offer Price/ Offer Size		28.05.2021 (Friday)	24.06.2021 (Thursday)
Date of Publication of Offer opening Public Announcement in the newspaper in which DPS has been published		01.06.2021 (Tuesday)	28.06.2021 (Monday)
Date of commencement of Tendering Period ("Offer Opening Date")		02.06.2021 (Wednesday)	29.06.2021 (Tuesday)

रोजच याचा
दैनिक मुंबई लक्षदीप

मुंबई लक्षादीप
मुंबई लक्षादीप
मुंबई लक्षादीप

PUBLIC NOTICE

Notice is hereby given to the Public that for the office no.01 on 2nd floor - measuring 700 sq. ft. usable carpet area along with a Upper Basement Car parking space on 29.30,318 & 32 in KSHITIJ CHS Ltd bearing CTS no.64/0A of village Ambali, Taluka Andheri where the said office proposed buyer M/s **MIS Asthavinayak Developers & Hospitality Pvt Ltd** who are the owner of the said property.

The original owner of the said property MIS **Asthavinayak Developers & Hospitality Pvt Ltd** had acquired the property by agreement dated 10th December 2012 from **MR. RAVHARD D. KHURIA & MR. DEEPAK D. KHURIA, MIS Asthavinayak Developers & Hospitality Pvt Ltd** are the bonafide member of Society holding share certificate no 121114 of Rs. 50 each having distinctive nos. 111 to 120. Currently the above said property is in mortgage/Lien/Hypothecate with the **MIs Fedbank Financial Services Ltd** dated 29/02/2016.

Any individual/company having any claim in respect by way of sale, exchange mortgage, charge, gift, trust, inheritance, possession, lease, lien, maintenance , easement, devise, bequest or encumbrance or other wise whatsoever are hereby requested to make the same known in writing along with documentary proof to the undersigned within 15 days from the date of publication hereof, failing which, any such claims shall be disregarded and shall deemed to have been waived and/or abandoned.

Dated this 28th day of June, 2021

ADV. AKSHAY KALBANDE
Advocate High Court, Mumbai

मागणी सूचन

(सरफायसी कायदा, २००२ च्या कलम १३(२) अंतर्गत)

हीनरीसी कॅथ लिफ्टिनेन खंडाना कॅव्हानाना निवासी वास्तू खेरीद करपासाठी आणि/किंवा व्यवसायाच्या उद्देशांसाठी हीनरीसी कॅथ लिफ्टिनेन यावे गृहण निर्मित करून सर्व सुविधा मंजूर केली होती. सरत काजी या प्रकृत अर्थव्यवस्थेने झाले असून सरत काजी यांनी निवासी इन्व्हॉई बँकेचे निदेश व मार्गदर्शक तत्वांनुसार नॉन-परफॉर्मिंग ऑर्गनायझेशन म्हणून वॉशिंग्टन करपाला आले आहे. हीनरीसी कॅथ त्याच्या सफाईवासी कायदा, २००९ या कानून ११(१) ऑर्गनाई त्यांचे हक्क प्राप्तते असून कॅव्हानाना सरत काजी यांनी घेतलेल्या वास्तूच्या ताखेनुसार \$० दिवसांत आत एकूण धकित रकमेचे प्रदान करणारा निदेश दिले आहेत. हीनरीसी कॅथ याच्या पुन्हा जाहीरीतले निदेश देण्यात येत आहेत की, त्यांनी नवीन थकावीक तसेच आ परतलेले प्रमाण व व्याज पुन्हा घेतलेले प्रदान सरत सुचनेच्या ताखेनुसार \$० दिवसांत आत केली असेल. हीनरीसी कॅथ सरत सफाईवासी कायदा घेणे व ती जमा करणे व धकित रकमेमंदर्भात विक्री करून जुलय २००९पासून इतकीही सर्व वा कोणताही कायदेविरुद्ध हक्क वापरिले. कॅव्हानाना येथे मालमतेच्या मालकीमळेचे तुरीत पक्षकारांचे हितसंबंध निर्माण करणारा मर्याद करपाल येत आहे.			
तपशील			
१	कॅथ खाते क्रमांक DRHLTHJN00416189	मागणी सुचना दिनांक १६.०६.२०२१	मागणी सुचनेची रक्कम रु.५६,१६,९४८.६२
कॅव्हान, सहकॅव्हान व हमीदारांची नावे: १) श्री. राधेय्याण जे. यादव, २) कुमारी दुर्गात मल्लिकार्जुन मागणी सुचना पत्ता: फ्लॅट क्र.६०२, ६था मजला, भारत शत्रुघ्न को-ऑप.हि.सो.सि. प्लॉट क्र.३ व ४, सेक्टर ८, वाशी, नवी मुंबई-४००७०५.			
२	कॅथ खाते क्रमांक HCFEANE0027069	मागणी सुचना दिनांक २८.०६.२०२१	मागणी सुचनेची रक्कम रु.४२,२९,५७२.८२
कॅव्हान, सहकॅव्हान व हमीदारांची नावे: १) श्री. अजित राधारामण गोयवत, २) श्रीमती पुजा अजित गोयवत, ३) श्री. राधारमण जी. गोयवत, ४) श्री. मीरा राधारमण गोयवत मागणी सुचना पत्ता: फ्लॅट क्र.२००२-२, २वा मजला, आधुनिक कोहोरोसि, नॉर्डकॅन्स विहार, टिड्कन नाथ्या मध्ये, शहडि भाग, केवला राम मार्ग, विद्या विहार, घाटकोटा (पुर्व) मुंबई-४००८०९.			
३	कॅथ खाते क्रमांक DRMBMJUM00419721	मागणी सुचना दिनांक २८.०६.२०२१	मागणी सुचनेची रक्कम रु.४२,४२,९०२.९९
कॅव्हान, सहकॅव्हान व हमीदारांची नावे: १) श्रीमती भारती भाऊ एगडे, २) मे. मधुर चानीनज कर्नर, ३) भा. भा. भा. शिराम एगडे मागणी सुचना पत्ता: फ्लॅट क्र.४०२, ४था मजला, श्री वंशी, इमारत क्र.२, गजानन, श्री गणेश मार्ग, सर्व्हे क्र.१००, हिल्सा क्र.१२९, ३वा, ३वा व ३वा, सर्व्हे क्र.११७, टिड्काळा-गोवळी रोड, टिड्काळा, तालुका कल्याण, जिह्वा ठाणे-४२११०५.			
४	कॅथ खाते क्रमांक DRHLJMUM00434726	मागणी सुचना दिनांक २८.०६.२०२१	मागणी सुचनेची रक्कम रु.२८,०६,६९६.४२
कॅव्हान, सहकॅव्हान व हमीदारांची नावे: १) श्रीमती दिवताजबेगम मुसा गेवत, २) श्री खानिती मुसा गेवत, ३) मे. सना लेडीन देवर मागणी सुचना पत्ता: फ्लॅट क्र.७०४, ५था मजला, ओम शिव पार्वती को-ऑप. हौसिंग सोसायटी लि, जमीन प्लॉट सर्व्हे क्र.११, हिल्सा क्र.५, सिटी सर्व्हे क्र.१०४ ते १०५, कळवा हाथ सुलत सनार, बेगपूर रोड, कळवा (पश्चिम), जिह्वा ठाणे-४००८०५.			
५	कॅथ खाते क्रमांक DRBLJMUM00438873	मागणी सुचना दिनांक २८.०६.२०२१	मागणी सुचनेची रक्कम रु.६,६९,२५२.७०
कॅव्हान, सहकॅव्हान व हमीदारांची नावे: १) श्रीमती दिवताजबेगम मुसा गेवत, २) श्री खानिती मुसा गेवत, ३) मे. सना लेडीन देवर मागणी सुचना पत्ता: फ्लॅट क्र.७०४, ५था मजला, ओम शिव पार्वती को-ऑप. हौसिंग सोसायटी लि, जमीन प्लॉट सर्व्हे क्र.११, हिल्सा क्र.५, सिटी सर्व्हे क्र.१०४ ते १०५, कळवा हाथ सुलत सनार, बेगपूर रोड, कळवा (पश्चिम), जिह्वा ठाणे-४००८०५.			
६	कॅथ खाते क्रमांक HHOMANE00035896 and HHOMANE00036210	मागणी सुचना दिनांक २८.०६.२०२१	मागणी सुचनेची रक्कम रु.४३,६९,६३१.४४
कॅव्हान, सहकॅव्हान व हमीदारांची नावे: १) मयत लक्ष्मीन तल्लुकुमार खाखर यांचे कादंबरीदार वास्तव, २) जिन्तु डी. खाखर, ३) मे. जनाता वेफर्स प्रा.वि. मागणी सुचना पत्ता: दुरान क्र.१४, तळमजला, झारत क्र.१, मालाड एलिफन्टा कोहोस लि, गोशाला लेन, दप्तरी रोड, मालाड (पुर्व), मुंबई-४०००९४.			
७	कॅथ खाते क्रमांक HHOMANE00042593	मागणी सुचना दिनांक २८.०६.२०२१	मागणी सुचनेची रक्कम रु.१९,७२,५६९/-
कॅव्हान, सहकॅव्हान व हमीदारांची नावे: १) श्रीमती मासंतीन बाफीरुटी, २) श्री. गिगवड बाफीरुटी			

गणेश मालमतेचा पत्ता: फ्लॅट क्र.४०५, ६वा मजला, श्री विंग, इमारत क्र.३, आर्टीका, लोधा अँव्हा कॉम्प्लेक्स, महीनानाडी, ठाकूर मोत सरोवर, पश्चिम द्रुतगती महामार्ग, दहिसर जिल्हा नाकाजखत, दहिसर (पुर्व), मुंबई-४०००६८.			
८	कर्ज खाते क्रमांक DRBLANE00417270 and DRBLANE00417483	मागणी सुचना दिनांक २३.०४.२०२१	मागणी सुचनेची रक्कम रु.४९,९१,०३०.२३
कर्जदार, सहकर्जदार व हमीदारांची नावे: १) श्री. मोहम्मद अजुम खोपरेकर, २) मे. एस.के. डुवेल, ३) श्री. मोहम्मद शादाब खोपरेकर, ४) श्रीमती अफ़्शान बिलाल खोपरेकर, ५) मे. स्टार ऑर्गनायझर गणेश मालमतेचा पत्ता: फ्लॅट क्र.२०२, २वा मजला, एफ.विंग, विवेदी अँव्हेनु इमारत, सर्व्हे क्र.५०३, नवीन सर्व्हे क्र.८१, हिल्सा क्र.७, ११, हैदरी चौकजवळ, मिरा रोड (पुर्व) तालुका व जिल्हा ठाणे-४०११०९.			
९	कर्ज खाते क्रमांक HHOMIRN00053371	मागणी सुचना दिनांक २३.०४.२०२१	मागणी सुचनेची रक्कम रु.२३,६३,४५२.९१
कर्जदार, सहकर्जदार व हमीदारांची नावे: १) श्री. मोह. अफाक रबा नरिनफ कुशी, २) श्रीमती यालिन कुशी गणेश मालमतेचा पत्ता: फ्लॅट क्र.२०३, २वा मजला, इमारत क्र.२४, जय विजय नगर, इमारत क्र.२-२२ कोहीसोविल, जय विजय नगर, चँडेश अँव्हेनॉला लागून, सिव्हर पार्क रोड समोर मिरा रोड (पुर्व), ठाणे-४०११०९.			
१०	कर्ज खाते क्रमांक DRMHANE00413468	मागणी सुचना दिनांक १९.०४.२०२१	मागणी सुचनेची रक्कम रु.६,०२,२२५.०२
कर्जदार, सहकर्जदार व हमीदारांची नावे: १) श्री. मोहम्मद गयासुद्दीन अमीरुल्ला अन्सारी २) मे. मोह. गयासुद्दीन अन्सारी हँड बर्क, ३) श्रीमती रहिमा गयासुद्दीन अन्सारी गणेश मालमतेचा पत्ता: फ्लॅट क्र.२०२, २वा मजला, सिल्वर सिल्वर सिल्वर ७०८, खाजा पॅलेट इमारत, वांगणी (पुर्व), तालुका अंबेनाराथ, जिल्हा ठाणे-४११५०३.			
११	कर्ज खाते क्रमांक DRBLANE00421205	मागणी सुचना दिनांक १९.०४.२०२१	मागणी सुचनेची रक्कम रु.५५०,१,६८२.१६
कर्जदार, सहकर्जदार व हमीदारांची नावे: १) श्री. नविन पोद्दार, २) मे. एनसीएम फॅशन, ३) श्रीमती सन्ना पोद्दार गणेश मालमतेचा पत्ता: फ्लॅट क्र.४०२, ४था मजला, धवल पंगव को-ऑपरेटिव्ह होमिंस सोसायटी लिमिटेड, प्लॉट क्र.१९६, गे-ए-पंगव सोसायटी, अंबेरी (पुर्व), मुंबई-४०००५८			
१२	कर्ज खाते क्रमांक HHOMANE0033292८ HHOMANE0032831	मागणी सुचना दिनांक ०५.०५.२०२१	मागणी सुचनेची रक्कम रु.३३,८०,९२७.९२
कर्जदार, सहकर्जदार व हमीदारांची नावे: १) मे. स्टार्लई शूज, २) श्री. जेम्स पी. डीरिलवा, ३) श्रीमती रीत. डीरिलवा, ४) श्रीमती अनिता जे. डीरिलवा गणेश मालमतेचा पत्ता: कार्यालय क्र.३०५, ११वा मजला, वाघी प्लाझा, सी-विंग, वाघी, नर्व मुंबई-४०००७३.			
१३	कर्ज खाते सुचना दिनांक ०४.०५.२०२१	मागणी सुचनेची रक्कम रु.३,४९,९२,१६२.५१	
कर्जदार, सहकर्जदार व हमीदारांची नावे: १) मे. मार्को ज्यारत कोरियान, २) श्रीमती मयूरु वाहा, ३) श्री. आशिय शाह, ४) श्री. योगेश शाह, ५) श्रीमती सलोनी शाह, ६) श्री. रितेश शाह गणेश मालमतेचा पत्ता: वॉलटा क्र.सी-३, प्लॉट क्र.२०६, नीळकंठ टॉवर, मरोडिया नगर घाटकोर (पुर्व), मुंबई-४०००७९.			
१४	कर्ज खाते क्रमांक HHOMANE0004467८	मागणी सुचना दिनांक ०४.०५.२०२१	मागणी सुचनेची रक्कम रु.४३,१९,५८२.८५
कर्जदार, सहकर्जदार व हमीदारांची नावे: १) श्रीमती कल्पना ब्रह्मपुत्र, २) श्रीमती शोबाल जे ब्रह्मपुत्र, ३) श्रीमती नन्दी कोशाल ब्रह्मपुत्र गणेश मालमतेचा पत्ता: फ्लॅट क्र.५०१, ५वा मजला, एफ, विंग, नेव्हा कोहीसोविल, लोखंडवाल कॉम्प्लेक्स, ४था क्रॉस रोड, अंबेरी (पश्चिम), मुंबई-४०००५३.			

अडवानी हॉटेल्स अँड रिसॉर्ट्स (इंडिया) लिमिटेड

(सीआयएन: एल११११एमएच११८०पीएलसी०४२८१)

नॉंदणीकृत कार्यालय: १८ए व १८बी, जांकी मेकर रोडवर-२, नर्मिषन पॉइंट, मुंबई-४०००३१.
दूर.क.०२२-२२८५०१०१, फॅक्सक.०२२-२२०४०४४३, ई-मेल: cs.ho@advanihotels.com

३१ मार्च, २०२१ रोजी संपलेल्या तिमाही व वर्षाकरिता लेखापरिहित वित्तीय निष्कर्षाचा अहवाल

(विहित शिवाय अन्य अहवाल क.लाक्षात)

तथशील	संपलेली तिमाही ३१.०३.२१ पुनर्विलोकीत	संपलेली तिमाही ३१.१२.२० पुनर्विलोकीत	संपलेली तिमाही ३१.०३.२० पुनर्विलोकीत	संपलेले वर्ष ३१.०३.२१ लेखापरिहित	संपलेले वर्ष ३१.०३.२० लेखापरिहित
कार्यचलातून एकूण उत्पन्न	११२२.२४	१२२३.६०	२०२५.६९	२०४६.८३	७०१२.६६
कालावधीकरिता निव्वळ नफा/(तोटा)	३९०.७५	२०७.७५	६२८.२९	(५४५.११)	१४०५.१७
(कर, अपवादनामक आणि/किंवा विशेष साधारण बाबतून)					
कल्पूई कालावधीकरिता निव्वळ नफा/(तोटा)	३९०.७५	२०७.७५	६२८.२९	(५४५.११)	१४०५.१७
(अपवादनामक आणि/किंवा विशेष साधारण बाबन्तर)					
करान्तर कालावधीकरिता निव्वळ नफा/(तोटा)	२८४.७८	१६१.३६	४६२.९२	(४०८.१२)	११२६.१६
(अपवादनामक आणि/किंवा विशेष साधारण बाबन्तर)					
कालावधीकरिता एकूण सर्वेक्ष उत्पन्न (कालावधीकरिता सर्वेक्ष नफा/(तोटा) (करान्तर)) आणि इतर सर्वेक्ष उत्पन्न (करान्तर))	२९२.०७	१५८.८०	४६९.०५	(४०५.०९)	११२७.९१
समगल मांडवळ	१२४.३९	१२४.३९	१२४.३९	१२४.३९	१२४.३९
३१ मार्च, २०२१ रोजीचे लेखापरिहित तालेबद्धपत्रकात दिल्याप्रमाणे इतर समगल				३४००.३७	३८०५.४६
उत्पन्न प्रतिगमा (रु.२/- प्रत्येकी) (अखंडीत कार्यचलनाकरिता)					
१. मुळ शीर्षस (रु.)	०.६१	०.३४	१.००	(०.८८)	२.४४
२. सौमिकी शीर्षस (रु.)	०.६१	०.३४	१.००	(०.८८)	२.४४

टिप: सेबी (लिस्टिंग अँड अदर डिस्कलोजर रिकायमेंट्स) रेग्युलेशन २०१५ च्या नियम ३३ अन्वये स्टॉक एक्सचेंजसकड वादक करण्यात आलेली त्रैमासिक वित्तीय निष्कर्षांचे सविस्तर नमुनाविस्तर उल्लेख आहे. त्रैमासिक वित्तीय निष्कर्षांचे संपूर्ण नमुना कंपनीच्या <http://www.caravelabeachresortgoa.com> वेबसाईटवर आणि बीएसई व एनएसई लिमिटेडच्या www.bseindia.com व www.nseindia.com वेबसाईटवर उपलब्ध आहे.

कंपनीच्या संचालक मंडळाच्या वतीने व करिता
सही / -
हरेश जी. अडवानी
कार्यकारी संचालक
डीआयएन:०००१३५८



CARAVELA
BEACH RESORT
VARGA GON

ठिकाण: मुंबई

दिनांक: २६ जून, २०२१

१	कई खाते क्रमांक HCFEANE00025101	मागणी सूचना दिनांक २७.०४.२०२१	मागणी सूचनेची रकम रु.२२,२८,६६६.३३		
कर्जदार, सहकर्जदार व हमीदारांची नावे: १) श्री. निरंज लालजी मखनवा, २) श्रीमती सीमा लालजी मखनवा, ३) श्री. लालजी मुण्हाड मखनवा					
मागण मालमत्तेचा पत्ता: फ्लॅट क्र.५०१, ५वा मजला, मधुवन इमारत, मधुवन को-ऑप.हो. सो.लि., एम.जी. रोड, काठ्ठा हनुमान मंदिराजवळ, कांदिवली (पश्चिम), मुंबई-४०००६९.					
१६	कई खाते क्रमांक DRHLBAN00467336	मागणी सूचना दिनांक १५.०४.२०२१	मागणी सूचनेची रकम रु.३०,०१,०६०.१०		
कर्जदार, सहकर्जदार व हमीदारांची नावे: १) श्री. अजय रामानंद चौधरी, २) श्रीमती सीमा अजय चौधरी					
मागण मालमत्तेचा पत्ता: फ्लॅट क्र.३०४, ३रा मजला, ए विंग, राज गौरव को-ऑप. होसिंग सोसायटी लिमिटेड, सहर्हे क्र.७६ व ७८, फ्लॅट क्र.२२५, गाव निळेभोर, पाक प्लेडन्यू, चक्रधर, निळेभोर, नालासोपारा (पश्चिम), तालुका बरसे, जिह्वा पावघर-४०११०१.					
१७	कई खाते क्रमांक DRMBANE0040537	मागणी सूचना दिनांक १६.०४.२०२१	मागणी सूचनेची रकम रु.४,४८,१३६.८४		
कर्जदार, सहकर्जदार व हमीदारांची नावे: १) श्री. राजेश प्रसा सिंग, २) श्रीमती माया राजेश सिंग					
मागण मालमत्तेचा पत्ता: फ्लॅट क्र.३०२, ३रा मजला, वी विंग, श्री आयडी कॉम्प्लेक्स, सहर्हे क्र.२९, हिस्सा क्र.१, सामाव, चेरा नगर, नांदिवली पाडा, मानपाडा रोड, डॉ.विजयी (पुर्व) तालुका कल्याण, जिह्वा ठाणे-४२११०१.					
१८	कई खाते क्रमांक DRBLANE00452640	मागणी सूचना दिनांक १७.०४.२०२१	मागणी सूचनेची रकम रु.४७,२९,५६१.९४		
कर्जदार, सहकर्जदार व हमीदारांची नावे: १) श्री. रितेश सत्यनारायण वेण्ण, २) श्रीमती नीहा रमेश चोरीया, ३) रितेश टुंडेई, ४) श्री. सत्यनारायण मोहनलाल वेण्ण					
मागण मालमत्तेचा पत्ता: कुनाक क्र.५ व दुकान क्र.६, तळमजला, मातलू सुधा टावर, मातली सुधा टावर को-ऑपरेटिव्ह होसिंग सोसायटी लिमिटेड, म्हवडे कॉम्प्लेक्स, टेंडे क्रॉस रोड, कोकिलवाडी समोर, भाईदर (पश्चिम), ठाणे-४०११०१.					
१९	कई खाते क्रमांक DRBLMM000428285	मागणी सूचना दिनांक २४.०४.२०२१	मागणी सूचनेची रकम रु.७५,७२,५६१.०७		
कर्जदार, सहकर्जदार व हमीदारांची नावे: १) श्री. समीर अब्दुल हमान पण्णी, २) श्रीमती मोहनिता समीर पण्णी, ३) र. ओबेस सी फुड्स, श्री. समीर पण्णी यांचेद्वारे प्रस्तुत					
मागण मालमत्तेचा पत्ता: फ्लॅट क्र.१२०१ व फ्लॅट क्र.११९१, १२वा मजला, एन अग्रिफा प्लेस इमारत, ४-६-८-१० व २२-२४, डॉमरी क्रॉस लेन, जेल रोड (दक्षिण), मुंबई-४००००४.					
२०	कई खाते क्रमांक DRHLKAJ00470030	मागणी सूचना दिनांक २६.०४.२०२१	मागणी सूचनेची रकम रु.४८,८१,८६४.८१		
कर्जदार, सहकर्जदार व हमीदारांची नावे: १) श्री. शाबाबाब सफरजाब अहमद खान, २) श्रीमती सलमा शाबाबाब खान, ३) श्रीमती रशिदखानतुन सफरजाब अहमद खान, ४) श्री. सफरजाब अहमद मोह. नईम खान					
मागण मालमत्तेचा पत्ता: फ्लॅट क्र.४०९, ४था मजला, इमारत क्र. २, सुकुन हाईट्स सुकुन हाईट्स हमानी को-ऑपरेटिव्ह होसिंग सोसायटी लिमिटेड यांच्या मालकीचे, सहर्हे क्र.३७१/१, ३७१ व ३६१/४, गाव कोसगा, मुंज्रा, तलाव पाठी रोड, मुंज्रा (पुर्व), जिह्वा ठाणे-४०००६१.					
२१	कई खाते क्रमांक HHOMVAS00038846	मागणी सूचना दिनांक २३.०४.२०२१	मागणी सूचनेची रकम रु.४,९०,०८३.२२		
कर्जदार, सहकर्जदार व हमीदारांची नावे: १) श्री. विजय सदाशिव निकम, २) श्रीमती सुनिता विजय निकम					
मागण मालमत्तेचा पत्ता: फ्लॅट क्र.३०१, ३रा मजला, ए विंग, श्री आदिति प्लाझा इमारत, सहर्हे क्र.१८, हिस्सा क्र.१-बी/४, गाव नांदिवली नई अंबरनाथ, हॉली क्रॉस रोड यांच्या मार्गे, श्री मलंग रोड, नांदिवली ग्रामपंचायत, तालुका कल्याण, जिह्वा ठाणे-४२११०६.					
२२	कई खाते क्रमांक DRBLVAS00043500 & DRBLVAS00412944	मागणी सूचना दिनांक १५.०४.२०२१	मागणी सूचनेची रकम रु.७५,६७,९४८.७०		
कर्जदार, सहकर्जदार व हमीदारांची नावे: १) श्री. विलास दामनरा फाळके, २) श्रीमती गिरीत विलास फाळके, ३) र. अथर्व एन्टरप्रायझेस					
मागण मालमत्तेचा पत्ता: गाळा क्र.एन४३४, फुट मार्केट, एपीएमसी, सेक्टर १९, वाघोरी, नवी मुंबई-४००७९०.					
२३	कई खाते क्रमांक DRHLKJ00407704	मागणी सूचना दिनांक ०३.०४.२०२१	मागणी सूचनेची रकम रु.४०,५१,६८५.९७		
कर्जदार, सहकर्जदार व हमीदारांची नावे: १) श्री. नोशाद ए. सिद्दीकी, २) र. एम.एस. एन्टरप्रायझेस, ३) कुमारी नरसरा एम. सिद्दीकी					
मागण मालमत्तेचा पत्ता: फ्लॅट क्र.३०१, ३रा मजला, डी विंग, मांथो नगर इमारत, ए.एच. वाडिया मार्ग, कुर्ला (पश्चिम), मुंबई-४०००७०.					
२४	कई खाते क्रमांक HHOMTH000034860	मागणी सूचना दिनांक ०३.०४.२०२१	मागणी सूचनेची रकम रु.८,३१,७६५.७१		
कर्जदार, सहकर्जदार व हमीदारांची नावे: १) श्री. दानाराम सुधार, २) श्रीमती सतीता दानाराम सुधार					
मागण मालमत्तेचा पत्ता: फ्लॅट क्र.१५०१, १५वा मजला, इमारत क्र.१२, उजरी बुड्डस, फेझ-१, गाव कवेसर, ठाणे (पश्चिम)-४००६०७.					
२५	कई खाते क्रमांक DRHLANE00470064	मागणी सूचना दिनांक ०३.०४.२०२१	मागणी सूचनेची रकम रु.१२,७९,७१८.२०		
कर्जदार, सहकर्जदार व हमीदारांची नावे: १) श्री. तुकाराम देविदास नांदकर, २) श्रीमती अरुणा तुकाराम नांदकर					
मागण मालमत्तेचा पत्ता: फ्लॅट क्र.५०१, ५वा मजला, शिव कृपा इमारत, ओम शिव कृपा को-ऑपरेटिव्ह होसिंग सोसायटी लिमिटेडमधील इमारत, गाव कापय, कल्याण-कर्मल रोड, बदलापुर (पुर्व), तालुका अंबरनाथ, जिह्वा ठाणे-४२११०१.					
२६	कई खाते क्रमांक HCFEANE00022714	मागणी सूचना दिनांक २५.०४.२०२१	मागणी सूचनेची रकम रु.६,१३,८८४.४६		
कर्जदार, सहकर्जदार व हमीदारांची नावे: १) श्री. उदय मरारा माटा, २) श्रीमती शान्तिनी उदय माटा					
मागण मालमत्तेचा पत्ता: फ्लॅट क्र.५०१, ५वा मजला, इमारत क्र.४, विम्बल्टन पार्क, जे.के. शाळे समोर, पोखरण रोड क्र.१, ठाणे (पश्चिम)-४०००६१.					
२७	मागणी सूचना दिनांक ०४.०४.२०२१	मागणी सूचनेची रकम रु.१,१३,२७,१७६.५३			
कर्जदार, सहकर्जदार व हमीदारांची नावे: १) र. डाय ओ टेक्स इन्व्हेस्टर्स अँड इंटरमीडिएट प्ा. लि., श्री. अजय अर्प, ३) श्री. विजय शेठ, ४) डाना डी टेक्स					
मागण मालमत्तेचा पत्ता: एच-११, म्हादीर फेराऊड, साई सदागुरु कॉन्स्ट्रक्श्या प्रा.ते, रेनान लव डेवेलोपर्स, रेनाना गाव, मिर्झोडी-४२११०२, साई XDC, आसमडी इमारत, ४था मजला, ४१३, नरती लाय्वा स्ट्रीट, मॉडिज बॅंकर-४००००९.					
मागणी सूचना दिनांक २८.०४.२०२१				मागणी सूचनेची रकम रु.२७,९५,५६१.६३	
कर्जदार, सहकर्जदार व हमीदारांची नावे: १) र. ए१ एम्प्लोयर्स आर्ट्स, २) श्री. अमन वेर, ३) श्रीमती रफिउज्जोरीया					
मागण मालमत्तेचा पत्ता: फ्लॅट क्र.६०१, ६वा मजला, अत हमद रिसिडेन्सी कोहोसो.लि., ज़ावण वाडी, पाण्डे रोड, कुर्ला (पश्चिम), मुंबई-४०००७०.					
कई खाते क्रमांक HHOMMIR00051371				मागणी सूचना दिनांक ०४.०४.२०२१	मागणी सूचनेची रकम रु.१३,९५,१५०.६९
कर्जदार, सहकर्जदार व हमीदारांची नावे: १) श्री. ओमपंकरजी वी. सुधार, २) श्रीमती सुमित्रा ओमपंकराज सुधार, ३) बेनारम सुधार, ४) श्री. पुनमचांद वी. सुधार					
मागण मालमत्तेचा पत्ता: फ्लॅट क्र.१०५, ११वा मजला, सी.विंग, अर्णव अपार्टमेंट्स, सिद्धीविनायक होस्पिटल लेन, नवधर रेश्मन रोड, भाईदर (पुर्व), ठाणे-४०११०८.					
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